

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.04
CP (IB) No. 194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners Singapore Fund IV Pvt Ltd ... Petitioner
Vs.
M/s. Skylark Arcadia Pvt Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.01.2023

CORAM:

TMT. T.KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. SATYA RANJAN PRASAD
HON'BLE MEMBER (TECHNICAL)

For the Petitioner : Ms. Priyanka Shetty
For the Respondent : None

ORDER

1. Heard Ms. Priyanka Shetty, learned Counsel for the Petitioner and none appeared for the Respondent.
2. The learned Counsel for the Petitioner submits that notice has already been served on the Respondent on 07.12.2022.
3. The Respondent are herein given another opportunity to file reply, if any, within one week after service on the other side and the Petitioner shall file rejoinder, if any, within one week thereto after service on the other side.
4. List the matter for further consideration on **03.02.2023.**

— Sd —

(SATYA RANJAN PRASAD)
MEMBER (TECHNICAL)

— Sd —

(T.KRISHNAVALLI)
MEMBER (JUDICIAL)